CENTRAL ELECTRICITY REGULATORY COMMISSION (Legal Division)

Weekly Hearing Schedule for the month of April, 2025 (7.4.2025 to 11.4.2025)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
8.4.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	395/MP/2025 alongwith I.A.No.32/2025	ввмв	Petition seeking exercise of Power to Remove Difficulty and Power to relax under Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as read with Section 79 of the Electricity Act, 2003 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023. (Interlocutory applications for urgent listing)(On admission).
	2.	309/MP/2025	MUML	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for the creation of security interest over the Petitioner's Assets in favour of the Respondent No. 15 as the Debenture Trustee acting for the benefit of the Debenture Holders (On admission)
	3.	370/GT/2025	NUPPL	Petition for determination of tariff for the Ghatampur Thermal Power Station (GTPS) (3 x 660 MW) of Neyveli Uttar Pradesh Power Ltd from the date of Commercial Operation of Unit-I (i.e., 12.12.2024) till 31.03.2029.
	4.	399/GT/2020	NTPC	Petition for determination of tariff of Talcher Thermal Power Station (460 MW) for the period from 1.4.2019 to 31.3.2024
	5.	297/TD/2025	CIL	Petition under Sections 14 and 15(1) of the Electricity Act, 2003 (hereinafter referred to as "the Act") of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for the grant of Trading Licence and other related matters) Regulations, 2020 (hereinafter referred to as "the Trading Licence Regulations") for the grant of a 'Category V' trading licence for inter-state trading in electricity across India.
	6.	243/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of 600 MW Solar Power PV Projects (Tranche XVIII) connected to the Inter-State Transmission (ISTS) and selected through competitive bidding process as per the Guidelines dated 28.07.2023 of the Ministry of Power, Government of India
	7.	71/MP/2021	NILE	Petition seeking directions to the Respondents for clearing the outstanding bills from August, 2011 to December, 2012 along with interest.
	8.	71/MP/2023	MBP(MP)L	Petition under Section 79(1)(f) of the Electricity Act, 2003, seeking relief on account of Force Majeure and Change in Law events under the Power Purchase Agreements dated 22.12.2021 and 24.12.2021 executed between the Petitioner and Respondent No. 1 and Respondent No. 2 respectively.
	9.	210/MP/2023	ЕРТА	Petition under Sections 63, 79(1) (c), 79(1)(d) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate orders and directions concerning Section 63 transmission licensees to address issues relating to recovery of tariff, including the likely under-recovery of tariff, where the scheduled commercial operation date of transmission projects has been extended by the competent authority on account of uncontrollable events
	10.	307/MP/2023	Shree Cement	Petition under Section 79(1)(f) for adjudication of dispute on the issue of Payment of Interest on Delayed Payment by the Respondent.
	11.	332/MP/2024	RSC	Petition under Section 79(1)(c) and 79(1)(h) read with Regulation 20 and 26 of the Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008, with Regulation 4 of the RERC (Intra-State ABT Regulations, 2006 and

				Regulation 4.2 of the Rajasthan State Grid Code, 2008
				Seeking refund of amounts paid for Over-Drawl against collective transactions.
	12.	329/MP/2024 alongwith I.A.No.17/25	APNRL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking reimbursement of the RLDC/ SLDC Charges from the Respondent and compensation on account of Change in Law event namely introduction of Composition User Fee (Interlocutory application for amendments of the Petition).
	13.	278/MP/2024	NEEPCO	Petition under Regulation 29 (2) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for approval and recovery of expenditure of Capital Spares consumed during the period from 01.04.2014 to 31.03.2019 (On admission).
	14.	126/MP/2024	GIPCL	Petition under Section 29(5) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	15.	496/MP/2024 alongwith I.A.No.102/2024	BALCO	Petition under Section 79 of the Electricity Act, 2003 for quashing the illegal claim of Rs. 48 Crores raised by the Respondent No. 1/ TANGEDCO vide letter(s) dated 31.07.2024 and 30.09.2024 towards alleged Liquidated Damages in terms of Article 4.8.1 & Article 4.8.2 of the Power Purchase Agreement dated 23.08.2013 read with the Addendum dated 10.12.2013 and the immediate threat of unilateral deduction of the said amount from the Monthly Invoice raised by the Petitioner being barred by limitation (Interlocutory application for urgent listing and issuance of directions).
	16.	153/MP/2025	UPPCL	Petition under Section 79(1)(f) of Electricity Act, 2003 seeking (i) quashing of supplementary invoice dated 15.11.2024 raised by NHPC Limited towards water tax (ii) directions to NHPC Limited restraining it from further raising supplementary bills for water tax upon UPPCL and uploading the same on PRAAPTI Portal and (iii) directions to Power Finance Corporation Limited/Grid Controller of India Limited to not regulate power with respect to UPPCL on account of default in payment of supplementary bill dated 15.11.2024.
Coram: Chairperson Member (RBV) Member (HD)				
memser (112)	17.	31/RP/2024	CSPDCL	Petition for review of order dated 1.5.2024 in Petition No. 109/MP/2023.
	18.	27/RP/2024	KTL	Petition seeking review of order dated 19.5.2024 in Petition No.377/MP/2022.
8.4.2025 Tuesday At 2.30 P.M. Miscellaneous Petitions	19.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents) (Re-hearing)
	20.	53/MP/2021 Along with IA No. 26& 100/2023	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondent (Re-hearing).
	21.	61/MP/2021 alongwith I.A.No.28 &42/2021	KSKMPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2 (Interlocutory application interim order and amendments of the Petition) (Re-hearing).
	22.	149/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f)

https://teams.microsof	ft.com/ 2E2Nzl 561-4a	I <u>l/meetup-</u> M3NWYtZTBIYS00YzA 60-bd5a-43d59720acb	.2LTgzMTctYmM	and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents) (<i>Re-hearing</i>). IA Regulations on 9.4.2025 at 10,00 A.M. ISNWRmMThjYmYx%40thread.v2/0?context=%7b%22Tid% d%22%3a%2298267659-474d-4fe7-a7fe-
9.4.2025		Through Online	Public	Public hearing on Draft Central Electricity Regulatory
Wednesday		Video-	Hearing	Commission (Connectivity and General Network Access
At 10.30 A.M.		Conferencing		to the inter-State Transmission System) (Fourth
Public Hearing				Amendment) Regulations, 2025

Sd/-(T.D. Pant) Joint Chief (Legal) 8.4.2025